

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 53414 OF 2018 (DB)

[(Arising out of Order-in-Appeal No.752(CRM)ST/JDR/2018 dated 11.07.2018 passed by the Commissioner (Appeals), Central Excise and CGST, Jodhpur].

M/s. Bharat Engineering & Suppliers, **Appellant**
50, GHAS Bheru Ki Gali, Anta Baran
Rajasthan-325 202.

VERSUS

Commissioner of Central Excise, **Respondent**
142-B, Sector-11, Hiran Magri,
Udaipur (Rajasthan).

APPEARANCE:

None for the Appellant
Shri Harsh Vardhan, Authorised Representative of the Respondent

CORAM : **HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)**
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO.50170/2024

DATE OF HEARING/DECISION : January 31, 2024

BINU TAMTA :

Learned Authorised Representative for the Revenue states that the matter has been settled under Sabka Vishwas – (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(BINU TAMTA)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

Ckp.